Manufacturing of blade by Sharpedge Limited

- 1048. SHRI S. KUMARAN: Will the Minister of INDUSTRY be pleased to state:
 - (a) whether Government have approved the proposal of Sharpedge Limited, a razor blade manufacturing monopoly Company, to expand its annual production from 200 million to 450 million blades annually:
 - (b) if so, what are the details thereof; and
 - (c) whether it is a fact that this step will hit the small blade manufacturing units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) No decision has been taken on the proposal of Sharpedge Limited to expand its annual production from 200 million blades to 450 million blades. Sharpedge does not enjoy any monopoly in regard to manufacture of razor blades.

(c) In fact, an Indian company M/s. Harbanslal Malhotra & Sons is the dominant unit in this industry. Government's aim is to reduce such dominance by encouraging production by other units.

Industrial Licences

1049, SHRI O. J. JOSEPH: Will the Minister of INDUSTRY be pleased to state:

(a) the number of licences issued for new industries during the last three years in the country with State-wise break-up;

- (b) the number of industries started against this;
- (c) the number of industries started production against this; and
- (d) the Sta'e-wise break-up of the number of industries having foreign collaboration against this and number of such industries which have started production?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) A Statement is enclosed (Statement-I).

- (b) and (c) An Industrial Licence is issued with an initial validity period of 2 years. The validity of an Industrial Licence can be extended up to another 2 years on the basis of adequate justification by the administrative Ministries. It generally takes about 3 to 4 years for an Industrial Licence to fructify. The Industrial Licences granted during the last three years would be at various stages of implementation.
- (d) A statement showing Industry-wise break-up of the total number of foreign collaboration approvals granted during the years 1978 to 1980 is enclosed. (Statement-II) Lists giving details of the foreign collaboration approvals including the names of the Indian Companies. foreign collaborators, item of manufacture etc. are published quarterly. copies of these lists are provided to the Parliament Library.

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Statement—I

The State-wise break-up of numbers of Industrial Licences (ILs) granted during the years 1978 to 1980 for setting up of new undertakings

St										No. of Indust	trial Licences Granted		
	State									1978	1979	1980	
1.	Andhra Pradesh						•	•	•	10	8	19	
2.	Assam .									1	I	1	
3.	Bihar .									5	ī	2	
4.	Chandigarh			•				•		ι	• •	••	
5.	Delhi .									• •	• •	1	
6.	Goa, Daman &	Diu								1	••	1	
7.	Gujarat .			•						11	181	20	
8.	Haryana .		•					•		5	3	5	
9.	Himachal Prad	esh								3	1	1	
10.	Jammu & Kasl	ımir		•				•		2		I	
11.	Karnataka			•				•		6	6	12	
12.	Kerala .		•	•						2	4	I	
13.	Madhya Prades	sh		•	•		•			2	2	9	
14.	Maharashtra									14	17	15	
15.	Orissa .									1	4	5	
16.	Punjab .					•				5	2	8	
17.	Rajasthan .			•						5	3	9	
18.	Tamil Nadu									7	10	9	
19.	Uttar Pradesh			•		•		•	٠	8	9	9	
20.	West Bengal						•			4	5	4	
21.	State not indica	ted									I		
							T	OTAL		93	95	132	

$\textbf{Statement} - \Pi$

The industry-wise break-up of Foreign collaboration cases approved by the Government during the years 1978 to 1980

Sl. No.	Name of the Industr		у					1978		1979	1980			
I				2								3	4	5
1	Metallurgi	cal I	Indust	ries		•			•	•		18	12	31
2	Fuels											4	• •	b
3	B vilers &	Steai	n Ger	eratir	ng Pla	nts							ĭ	4
4	Frime Mo	vers	(other	than	Elect	rical (Genera	ators)				5	••	••

I	2			3	4 1	5
5	Electrical Equipment	•		4 6	50	107
6	Telecommunications	,		2	2	7
7	Transportation			20	.26	40
8	Industrial Machinery			76	72	121
9	Machine Tools			20	14	26
10	Agrícultural Machinery			••		I
11	Earth-Moving Machinery			2		I
12	Miscelli neous Mechanical and Engg. Industries			7	15	29
13	Commercial, Office & Household Equipment			2	2	2
14	Medica' & Surgical Appliances		•	ı	1	
15	Industr'al Instruments		•	9	10	15
16	Scientif c Instruments			2	İ	3
17	Mathematical, Surveying & Drawing Instrument	s	•		• •	
18	Fertilizers		•	••		
19	Chemical (Other than Fertilizers)			30	24	52
20	Photographic Raw Film and Paper			• •	• •	
21	Dyestuffs	٠	•	••	• •	
22	Drugs & Pharmaceuticals	•		2	2	8
23	Textiles (including those dyed, printed or otherwing processed)	se		2		6
24	Paper & Pulp including paper products .			4	4	••
25	Sugar	•		••	••	• •
26	Fermentation Industries			• •	• •	
27	Food Processing Industries		•	2		6
28	Vegetal le Oil and Vanaspathi		•	1		
29	Soaps, Cosmetics & Toilet preparations .				ĭ	
30	Rubber Goods	•		7	2	7
31	Leather. Leather Goods & Pickers	•	•	6	2	4
32	Glue & Gelatine			I	••	••
33	Ceramics	•		6	6	4
34	Glass	٠	•	1 -	2	9

•

I	2								3	4	5	
35	Cement & Gypsum	Produ	icts	·					3	2	•••	
3 6	Timber Products			•						1	1	
37	Defence Industries	,		•			•					
38	Cigarettes .											
39	Consultancy								4		5	
40	Miscellaneous		•		•				24	15	31	
						7	Total .		307	267	526	

Punjab's claim for central projects

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1050. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of IN-DUSTRY be pleased to state:

- (a) whether it is a fact that the Government of Punjab has stated its claims to some of the central projects to be set up in public sector;
- (b) whether the Punjab Chief Minister has also met him in this connection; and
- (c) if so what is Government's re. action in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY P. A. SANGMA): (a) to (c) location of Central Projects is based on techno-economic considerations. The discussion between the Minister of State in the Ministry of Industry and Chief Minister of Punjab covered the general question of industrial development of the State of Punjab; no specific projects were discussed.

Transfer of surplus defence land for public use in Punjab

SINGH 1051. SHRI HARVENDAR HANSPAL: Will the Minister of DE-FENCE be pleased to state:

(a) whether it is a fact that land surplus to the requirements of defence purposes in Punjab has been . claimed by the State Government for transferring it for better public use; and

(b) if so, what is the reaction of the Central Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) In accordance with the existing rules and orders, transfer of surplus Defence lands to the State Govern. ment is done on its market value on the date of the transfer. In view of the well-settled position, it has not been possible to agree to the transfer of the land to the State Government at book value as requested by them.

Cement production in Madhya Pradesh

1052. SHRI LADLI MOHAN NIGAM: Will the Minister of INDUS-TRY be pleased to state:

- (a) whether it is a fact that the production of cement in Madhya Pra. desh is maximum in the country; and
- (b) whether it is also a fact that Madhya Pradesh is given only 20 per cent of cement for use for the State Works?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA); (a) Yes, Sir, Among